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Industrial Finance Corporation Rules

SHRI ERA SAMBASIVAM Will the Minister of FINANCE be pleased to state:

- (a) whether the Industrial Finance Corporation of India has framed any rules pertaining to the service conditions of its employees;
- (b) if the answer to part (a) above be in affirmative, when the same were framed and whether a copy thereof has been/will be placed on the Table of the House;
- promotions/transfer_s (c) whether etc are made according to the rules framed; and
- (d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF **ECONOMIC** AF-IN THE MINISTRY OF ANCE (SHRI EDUARDO FALEIRO) The Industrial Finance Corporation of India (IFCI) with the approval of the Development Bank of (IDBI) had framed the IFC1 Staff Regulations, 1974 under the Industrial Finance Corporation Act, 1948. These Regulations, inter-alia, govern the service conditions of the employees of the IFCI.

- (b) When the aforesaid Regulations were framed by the IFCI in 1974, there was no provision under the said Act for laying down such Regulations before Parliament. An updated copy of the Regulations, however, will now be laid on the Table of both the Houses.
- (c) Promotions/transfers etc. of the employees are made as per service conditions and applicable rules as also the Memoranda of Settlement entered into with the IFCI Employees Association from time to time.
 - (d) Does not arise.

of BIFR Board under Constitution Sick Industrial Companies (Special Provisions) Act, 1985

to Questions

- 979 SHRI PARVATHANENI HP-ENDRA: Will the Minister of FINANCE be pleased to state;
- (a) whether the Board for Industrial Reconstruction has and Financial been constituted under the Sick Industrial Companies (Special Provisions) Act, 1985;
- (b) whether any representative of the workmen of the sick industry has been included in the Board;
- (c) whether it is a fact that no importance is given to the workmen's views while conducting inquiries by the operating agencies;
- (d) whether it is also a fact that no provision has been made in the Act for handing over the sick industry to the workmen;
- (e) whether the Act also does not provide for action against the managements who have caused sickness to the industry; and
- (f) whether Government propose rectify all these lapses by amending the Act suitably?

THE MINISTER OF STATE IN THE DEPARTMENT OF **ECONOMIC** AF-FAIRS IN THE MINISTRY OF ANCE (SHRI EDUARDO FALEIRO) :

(a) to (f) The Board for Industrial and Financial Reconstruction was set up under Section 4 of the Sick Industrial Companies (Special Provisions) Act, 1985 The Board became Operational on 15-5-1987. The Act does not envisage inclusion of the representative of the workmen of the concerned sick industry in the Board.

Inquiry into sick industrial companies is undertaken by the concerned Bench of the Board and not by the Operating Agency. The views of the workers' representatives, inter alia are taken by the concerned Bench while considering a case. Further